

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8012/2022

(Arising out of impugned judgment and order dated 06-06-2022 in A482 No. 3478/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SURYA PAL PRAJAPATI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 142616/2022 - EXEMPTION FROM FILING O.T.
IA No. 124543/2022 - EXEMPTION FROM FILING O.T.
IA No. 142615/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES)

Date : 02-09-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Anupam Mishra, AOR
Mr. Jenis V Francis, Adv.
Mr. Somnath Bhattacharya, Adv.

For Respondent(s) Mr. K. Parmeshwar, A.A.G.
Mr. Shaurya Sahay, AOR
Mr. Shobhit Dwivedi, Adv.
Mr. Aditiya Kumar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The Special Leave Petition for the accused No. 1 (Saurabh Prajapati) was dismissed on 16.12.2022 and notice was issued in relation to accused No. 2 (Surya Pal Prajapati).

The State has filed counter affidavit but the complainant although served has not entered appearance.

Leave granted.

It is made clear that so far as the accused No. 1 (Saurabh

Prajapati) is concerned, the criminal proceedings should continue and be taken to its logical conclusion.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR